

FIR No. 266/2021  
PS : Sarai Rohilla  
U/s 457/380/411/34 IPC  
State Vs. Azad S/o Hasrat Ali

(Through Video Conferencing)

28.06.2021

2<sup>nd</sup> Bail application U/s 437 Cr.P.C on behalf of accused Azad S/o Hasrat Ali

Present: Ld. APP for the State  
Sh. Naiem Ahmed, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 27.05.2021 and has been falsely implicated in the present case. Ld. Counsel for accused has further submitted that co-accused Shahzad has already granted bail by this court vide order dt. 05.06.2021.

I have heard counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 29.05.2021. Entire case property has been recovered from the accused. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Azad S/o Hasrat Ali be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Azad S/o Hasrat Ali be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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(Charu Asiwali)  
MM-04/Central:  
Delhi/28.06.2021

E.FIR No. 0284/2021  
PS : Sarai Rohilla  
U/s 379 IPC

28.06.2021

(Through Video Conferencing)

Present: Ld. APP for State.  
IO in person.

IO has moved an application seeking permission to interrogate and formally arrest accused, namely Karan S/o Ashok. He submits that the accused was arrested in E.FIR no. 016104/2021, U/s 379/411 IPC, PS Khyala and has disclosed his involvement in the present case.

Heard. Record perused. Grounds for seeking permission to interrogate found justified.

Application is allowed. IO is permitted to interrogate the accused in the present case at Tihar Jail premises, where he is stated to be presently lodged, for 30 minutes.

Jail Superintendent concerned is directed to facilitate the said interrogation as per rules.

IO is at liberty to formally arrest the accused, if required.

In case the accused was arrested, he be produced before the Duty MM concerned within 24 hours of such arrest, as per law.

Copy of the order be given electronically to the IO.

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**MM-04/Central:**  
**Delhi/28.06.2021**

E.FIR No. 412/2021  
PS : Sarai Rohilla  
U/s 356/379 IPC

28.06.2021

(Through Video Conferencing)

Present: Ld. APP for State.  
IO in person.

IO has moved an application seeking permission to interrogate and formally arrest accused, namely Karan S/o Ashok. He submits that the accused was arrested in E.FIR no.016104/2021, U/s 379/411 IPC, PS Khyala and has disclosed his involvement in the present case.

Heard. Record perused. Grounds for seeking permission to interrogate found justified.

Application is allowed. IO is permitted to interrogate the accused in the present case at Tihar Jail premises, where he is stated to be presently lodged, for 30 minutes.

Jail Superintendent concerned is directed to facilitate the said interrogation as per rules.

IO is at liberty to formally arrest the accused, if required.

In case the accused was arrested, he be produced before the Duty MM concerned within 24 hours of such arrest, as per law.

Copy of the order be given electronically to the IO.

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**(Charu Asiwali)**  
**MM-04/Central:**  
**Delhi/28.06.2021**

E.FIR No. 0519/2020  
PS : Sarai Rohilla  
U/s 379 IPC

28.06.2021

(Through Video Conferencing)

Present: Ld. APP for State.  
IO in person.

IO has moved an application seeking permission to interrogate and formally arrest accused, namely Kapil Bajaj S/o Jagganath Bajaj. He submits that the accused was arrested in FIR no. 562/2021, U/s 25/54/59 Arms Act, PS Khayala, and has disclosed his involvement in the present case.

Heard. Record perused. Grounds for seeking permission to interrogate found justified.

Application is allowed. IO is permitted to interrogate the accused in the present case at Tihar Jail premises, where he is stated to be presently lodged, for 30 minutes.

Jail Superintendent concerned is directed to facilitate the said interrogation as per rules.

IO is at liberty to formally arrest the accused, if required.

In case the accused was arrested, he be produced before the Duty MM concerned within 24 hours of such arrest, as per law.

Copy of the order be given electronically to the IO.

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**MM-04/Central:**  
**Delhi/28.06.2021**

E.FIR No. 011661/2020  
PS : Sarai Rohilla  
U/s 379 IPC

28.06.2021

(Through Video Conferencing)

Present: Ld. APP for State.  
IO ASI Kushal Pal in person.

IO has moved an application seeking permission to interrogate and formally arrest accused, namely Vicky S/o Moti Ram. He submits that the accused was arrested in FIR no. 27/2021, U/s 356/379 IPC, PS Mandir Marg, New Delhi and has disclosed his involvement in the present case.

Heard. Record perused. Grounds for seeking permission to interrogate found justified.

Application is allowed. IO is permitted to interrogate the accused in the present case at Tihar Jail premises, where he is stated to be presently lodged, for 30 minutes.

Jail Superintendent concerned is directed to facilitate the said interrogation as per rules.

IO is at liberty to formally arrest the accused, if required.

In case the accused was arrested, he be produced before the Duty MM concerned within 24 hours of such arrest, as per law.

Copy of the order be given electronically to the IO.

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**MM-04/Central:**  
**Delhi/28.06.2021**

FIR No. 08/2021  
PS : HNRS  
U/s 25/54/59 Arms Act  
State Vs. Lokesh Yadav

(Through Video Conferencing)

28.06.2021

Application for release of Jamatalashi articles on behalf of applicant/accused.

Present: Ld. APP for the State.  
Sh. Atul Kumar, Ld. Counsel for applicant.

Report of IO perused.

Let the jamatalashi articles be released to applicant/accused Lokesh Yadav S/o Sh. Mahesh Yadav as per personal search memo.

Application disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the applicant/accused on his email/whatsapp.

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MM-04/Central:  
Delhi/28.06.2021

E.FIR No. 02113/2021  
PS : Sarai Rohilla  
U/s 379/411/34 IPC  
State Vs. Rocky S/o Sh. Dayanand

(Through Video Conferencing)

28.06.2021

Bail application U/s 437 Cr.P.C on behalf of accused Rocky S/o Sh. Dayanand

Present: Ld. APP for the State  
Sh. B.K. Singh, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case. Ld. Counsel has submitted that accused is a 22 years old boy having permanent residence at Delhi and has no criminal antecedents.

I have heard counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 01.06.2021. Recovery has already been affected from the accused. Accused has no previous involvements in any case as per reply filed by IO. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Rocky S/o Sh. Dayanand Ali be released on bail on furnishing bail bond for a sum of Rs. 10,000/- with one surety of like amount. Accused Rocky S/o Sh. Dayanand be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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Delhi/28.06.2021

FIR No. 393/2021  
PS : Sarai Rohilla  
U/s 279/337/338/304A IPC  
State Vs. Kapil Kumar S/o Sh. Inder Pal Singh

(Through Video Conferencing)

28.06.2021

Application under section 436 Cr.P.C for surrender and bail on behalf of accused Kapil Kumar S/o Sh. Inder Pal Singh

Present: Ld. APP for the State  
Sh. Mukesh Kumar Sharma, Ld. Counsel for accused.

Counsel for accused has submitted that accused/applicant has come to know through News paper that the police of P.S Sarai Rohilla has registered the above said case and hence, the applicant/accused wants to surrender himself before this Hon'ble Court, because there is every apprehension of using third decree method against the accused in the police station, as some police officials were also injured in the said accident. He further submits that all the offences are bailable one and there is no need of custodial interrogation.

Heard perused the record.

All sections invoked in the present FIR are bailable in nature. Accused Kapil Kumar S/o Sh. Inder Pal Singh is admitted to bail on furnishing bail bond and surety bond in sum of Rs.20,000/-. **Bail bond furnished and accepted. Ahlmad is directed to retain original RC of surety Sh. Deepanshu and issue robkar.**

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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Delhi/28.06.2021

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FIR No. 08/2021  
PS : HNRS  
U/s 25/54/59 Arms Act  
State Vs. Lokesh Yadav

(Through Video Conferencing)

28.06.2021

Present: Ld. APP for the State.  
Surety Manoj Yadav alongwith Sh. Atul Kumar, Ld. Counsel for accused.  
Accused Lokesh Yadav in person.

Accused has been granted bail vide order dated 28.02.2021.

Vide order dated 14.06.2021 and further order dated 24.06.2021, bail bonds of the accused was conditionally accepted till the verification of the surety.

Verification report has been received. Same is found in order.

Bail bonds/surety bonds stands accepted.

Application disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the applicant/accused on his email/whatsapp.

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MM-04/Central:  
Delhi/28.06.2021

FIR No. 369/2021  
PS : Sarai Rohilla  
U/s 356/379/411/34 IPC  
State Vs. Vishal @ Vishu S/o Lt. Sh. Sanjay

(Through Video Conferencing)

28.06.2021

Bail application U/s 437 Cr.P.C on behalf of accused Vishal @ Vishu S/o Lt. Sh. Sanjay

Present: Ld. APP for the State  
Sh. Neeraj Kumar Jha, Ld. Counsel for accused.  
HC Sandeep Kumar from PS Sarai Rohilla in person.

Counsel for accused has submitted that accused is in JC since 14.06.2021 and has been falsely implicated in the present case.

I have heard counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 15.06.2021. Recovery has already been affected from the accused. Co-accused has already granted bail vide order dt. 19.06.2021. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Vishal @ Vishu S/o Lt. Sh. Sanjay be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Vishal @ Vishu S/o Lt. Sh. Sanjay be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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(Charu Asiwali)  
MM-04/Central:  
Delhi/28.06.2021